

**Central Administrative Tribunal  
Jammu Bench, Jammu**



Hearing through video conferencing

**O.A. No.61/1240/2020**

Wednesday, this the 16<sup>th</sup> day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

1. Ch. Mohd. Sacalar Imtiaz S/o Mohd Ayoub Choudhary R/o Near Sub District Hospital Mendhar, age 33 years.

.....Applicant

By Advocate: Mr. M. I Sherkhan

**Versus**

1. Union Territory of Jammu and Kashmir through Principal Secretary to Govt PWD (R&B) Civil Secretariat, Jammu Pin 180001.
2. Deputy Secretary to Govt PW (R&B) Department (HRM Branch) Jammu Pin 180001.
3. Mudasir Yousif Akoon S/o Mohd Yousif Akoon R/o Sogan Chadoora, District Budgam, Kashmir Pin 191111.

.....Respondents

(By Advocate: Mr. Amit Gupta, A.A.G.

**O R D E R (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A)**

During the course of arguments, learned counsel for the applicant submitted that the applicant would be satisfied if this O.A. is disposed of with direction to respondents to consider the representation of the applicant dated 08.04.2015 (page 49 of the O.A.) and decide the same by passing a reasoned and speaking order within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider the representation of the applicant dated 08.04.2015 and decide the same in accordance with rules/regulations by passing a reasoned and speaking order under the intimation of applicant within a period of one month from the date of receipt of a certified copy of this order. It is made clear that we have not expressed any opinion on the merits of the case.

3. Accordingly, the O.A. is disposed of. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Mks/-

